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WP-41924-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE

BEFORE

HON'BLE SHRI JUSTICE PRANAY VERMA

ON THE 22nd OF OCTOBER, 2025WRIT PETITION No. 41924 of 2025*RIZWAN AND OTHERS**Versus**THE STATE OF MADHYA PRADESH AND OTHERS*

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Appearance:

Shri Sachin Parmar - Advocate for the petitioners.

Dr. Amit Bhatia - Govt. Advocate for the State.

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ORDER

With the content of the parties, heard finally on the question of admission and grant of interim relief.

02. This writ petition has been filed by the petitioners seeking Police protection on the ground that the family members of petitioner No.2 are harassing them on account of their entering into a wedlock. It is submitted by the petitioners that they are major and have entered into the marital relationship voluntarily. In order to prove their age they have filed photocopy of their Aadhar Card and marriage certificate. The petitioners are apprehending threat to their life, hence, have approached this Court seeking Police protection.

03. If the petitioners are major and have entered into the marriage voluntarily, then they should not be harassed by any one just because they have objection with their marriage. In order to avoid any harassment, the petitioners are certainly entitled for police protection.

04. The same has already been held by the Apex Court in the case of Lata Singh v. State of U.P. another reported in AIR 2006 SC 2522.



05. In view of the above, the petitioners are directed to approach the Superintendent of Police, District Indore along with their documents relating to age proof and marriage and record their statement and also inform the name of the person who is threatening them. If the petitioners cannot approach to the Superintendent of Police due to some reason and in case of emergency then they are permitted to approach the nearest Police Station to record their statements. If the Superintendent of Police / SHO finds that there is threat to the life of the petitioners then he / she shall immediately take action in accordance with the direction given by the Apex Court in the case of Shakti Vahini v. Union of India & others (2018) 7 SCC 192.

06. It is directed that a copy of this order be supplied to Advocate General and he/she is directed to communicate the order to Superintendent of Police for prompt compliance of the order.

07. Respondent No.2 [Officer In-charge of Police Station, concerned shall also provide his/her mobile number to the petitioners, so that they can reach him / her at any time, in case of any emergency.

08. With the aforesaid direction, Writ Petition stands *disposed off*. All the other pending interlocutory applications, if any, shall stand disposed off.

(PRANAY VERMA)
JUDGE

Shilpa